

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

(IB)- 520 (ND)/2017

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017

NAME OF THE COMPANY: Choudhary Rubber & Chemical Pvt. Ltd. Vs. Nikhil Footwear Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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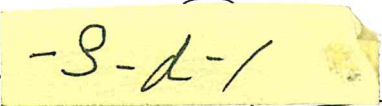
For the Petitioner (s)	:	None		
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For the Respondent (s)	:	Mr. Atul Sharma, Advocate Mr. Sugam Seth, Advocate		
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ORDER

Request of an adjournment is being made by Id. Counsel for the Petitioner on the grounds that the arguing counsel is unable to be present in Court. Id. Counsel for the Respondent submits that they shall not be filing any reply as there are chances for the settlement.

Re-notify this case on 9th January, 2018. ✓


-S-d-1

(S. K. Mohapatra)
Member (T)


-S-d-1

(Ina Malhotra)
Member (J)